

**Central Administrative Tribunal  
Lucknow Bench Lucknow**

**Original Application No. 449 OF 2010**

**This the 27<sup>th</sup> day of November, 2012**

**Hon'ble Justice Sri Alok Kumar Singh, Member(J)**  
**Hon'ble Sri S.P. Singh, Member (A)**

Ramendra Vikram Singh, aged about 60 years, S/o Late Balram Singh, R/o H-10/D, Sector D, L.D.A Colony, Kanpur Road, Lucknow.

**Applicant.**

**By Advocate: Sri Shachindra Pratap Singh**

**Versus**

1. Union of India through the Secretary to the Government of India, Ministry of Home Affairs, New Delhi.
2. Secretary to the Government of India, Department of Personnel & Training, New Delhi.
3. State of U.P., through Principal Secretary to the Government, Department of Home, Civil Secretariat, Lucknow.
4. Secretary, Home (Police Service), Anubhag-2, Govt. Of UP, Sachivalaya, Lucknow.
5. Director General of Police, U.P. Lucknow.
6. Inspector General of Police (Personnel), U.P. Lucknow.
7. Inquiry Officer/Director General of Police, PAC Head Quarter, Mahanagar, Lucknow.

**Respondents**

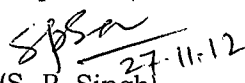
**By Advocate Sri D. Awasthi for Sri A. Agnihotri.**

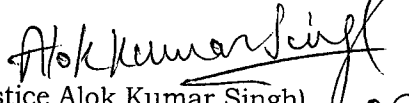
**Order(Dictated in Open Court)**

**By Hon'ble Justice Sri Alok Kumar Singh, M(J)**

M. P. No 2521/12 is an application for disposal of O.A. It is supported by an affidavit saying that the State Government, keeping in view the judgment and order dated 14.1.2009 passed in W. P. No. 7740/MB/2007, Brij Bhushan Bakshi and Others Vs. State of U.P. and Others and orders passed by the Hon'ble Supreme Court in SLP (Civil) No. 19568/2010 on 12.7.2012 has now closed the enquiry against the applicant which was under challenge in this O.A. The said copy of the order passed by the State Government has been filed as Annexure A-1. From the other side, there is no objection.

2. In view of the above, this O.A. stands finally disposed of. No order as to costs.

  
(S. P. Singh)  
Member (A)

  
(Justice Alok Kumar Singh)  
Member (J)